

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2436/2001

New Delhi, this the 3rd day of October, 2001

(A) 3

HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE SH. S.A.T.RIZVI, MEMBER (A)

Radhey Mohan, Executive Engineer (E),
Postal Electrical Division,
Meghdoot Bhawan,
New Delhi. Applicant

(By Advocate: Sh. U.Srivastava)

Versus

Union of India through

1. The Secretary,
Telecom Commission,
Ministry of Communications,
Sanchar Bhawan, New Delhi-110011.
2. The Member (Production),
Telecom Commission,
Ministry of Communications,
Sanchar Bhawan, New Delhi-110011.
3. The Senior D.D.G. (Elect. Works),
Department of Telecom,
Chandrlok Building,
Janpath,
New Delhi-110011. Respondents

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

The main grievance of the applicant is about the promotion given to certain officers by holding a review DPC in compliance with the orders issued by the CAT, Calcutta Bench in case of Sh. M.P.Vithal Prasad and CAT, Ernakulam Bench in case of Sh. K.P.Ramanandan.

2. The applicant alleges that he had made representation vide Anenxure A-2 and A-1 which have not yet been disposed of by the respondents' department. So we find that this OA can be

kul

(2)

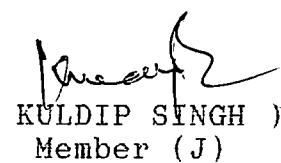
(4)

disposed of at this stage itself with the directions to the respondents to dispose of the representation by passing a reasoned and speaking order thereto within a period of 2 months from the date of receipt of a copy of this order. A copy of the OA may also form part of the grievance.



(S.A.T. RIZVI)
Member (A)

'sd'



(KULDIP SINGH)
Member (J)